

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI: DATED THE 29th July, 1977.

NOTIFICATION
(INCOME-TAX)

NO. 1908 (F.NO.176/67/77-IT(AI): In exercise of the powers conferred by sub-section (2) (b) of section 80G of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Sri Janardhana Temple, Yemmal, Udipi Taluk" to be a place of public worship of renown throughout the state of Karnataka for the purposes of the said section.

(M. SHASTRI)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:-

1. The Commissioner of Income-tax, Karnataka-I, Bangalore, with reference to his letter No. CIB/712/151/76-CIT (I) dt.24.6.77. He is requested to check-up the position regarding the utilisation of the donations by obtaining relevant accounts from the respective religious authorities every year.
2. All Commissioners of Income-tax.
3. The Comptroller & Auditor General of India, New Delhi.
4. All Chambers of Commerce in ^{The State of Karnataka.} Tamil Nadu.

(M. SHASTRI)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA